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**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**  
**NO. HC.VII-06/9812/2024/A**

From :- **Shri Chatra Bhukhan Gogoi,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
**The District & Sessions Judge,**  
Nalbari.

Dated Guwahati, the 26<sup>th</sup> September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DLSA(N)/ 1674, dated 12.09.2024

Madam,

With reference to the above, I am directed to inform you that Smti. Sangita Haloi, Secretary, District Legal Service Authority, Nalbari has been allowed to avail LTC for the block period of 2022-2024 for travelling to Goa via Mumbai and return via Bangalore , w.e.f. 10.10.2024 till 20.10.2024, along with her husband Shri Hiranya Madhab Saikia and minor son Shri Padmanav Saikia (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing rules.

Further, she is allowed to draw an advance payment of 80% towards her proposed LTC for the block period 2022-2024.

Smti. Haloi may be informed accordingly.

Yours faithfully,

*sdl-*

**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/9813-9816 /2024/A. Dated 26<sup>th</sup> September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti. Sangita Haloi, Secretary, District Legal Service Authority, Nalbari for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

*Ch*  
*26/9/24*  
**REGISTRAR (VIGILANCE)**

*du* 26/9/24